

State Vs Vikas
FIR No: 132/2020
under Section 392/397/34 IPC
PS: Subzi Mandi

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Ranjan-Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as
requested by Ld. Counsel for accused/applicant.

Deepak Dabas
16/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Tarun @ Tushar Jain
FIR No: 95/2018
under Section 376/354C/506/328/384 IPC
PS: Bara Hindu Rao

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. M. C. Kashyap-Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of this case is pending in the court of Sh. Ankur Jain, Ld. ASJ and hence, the present application be disposed of as withdrawn with liberty to file fresh application before court concerned.

Request is allowed.

Application in hand is hereby disposed of as withdrawn with liberty to file fresh application before court concerned.


16/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Himanshu @ Gullu
FIR No: 81/2016
under Section 392/397/34 IPC
PS: Gulabi Bagh

16.06.2020

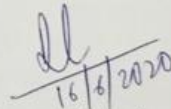
Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Himanshu Saxena-Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of this case is pending in the court of Sh. Anuj Aggarwal, Ld. ASJ (Central)/Delhi. It is further submitted that present application be sent to court concerned.

Request is allowed.

The application in hand be put up before court concerned on 19.06.2020 at 12 noon. Date is given as per request of Ld. Counsel for accused/applicant.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

26/7

State Vs Tahir Khan
FIR No: 67/2020
under Section 323/354/354-B/506/509 IPC
PS: Wazirabad

16.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Mrigank Shankar, Ld. Counsel for accused/applicant
(through Video Conferencing).

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has
appeared nor report has been received from IO.

IO to appear in person on **18.06.2020** alongwith report.

***On 18.06.2020, the present matter will be taken up
through video conferencing at 12.30 PM as requested by Ld.
Counsel for accused/applicant.***


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

30/51
State Vs Rahul
FIR No: 43/2017
under Section 302/392/394/397/411/34 IPC r/w Sec 25/27 Arms Act
PS: Prasad Nagar

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Gaurav-Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail. Ld. Counsel submits that accused/applicant is in J/c since 18.02.2017 i.e. for the last more than 03 years. The main complainant/witness has not supported the prosecution case. Accused/applicant has been falsely implicated in this case. Accused/applicant was neither involved in any other case nor he is a previous convict.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand. Ld. Addl. PP submits that accused/applicant had not only robbed the victim, but had also murdered him. The conduct of accused/applicant in jail is unsatisfactory.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant was apprehended soon after commission of offence in question and blood

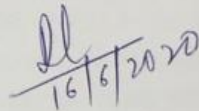
ll
16/6/2020

:2:

stained buttondar knife was recovered from the possession of accused/applicant. Statement of material witnesses is yet to be recorded in court. Tampering with the evidence/witnesses cannot be ruled out at this stage. Allegations against accused/applicant are of very serious nature.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to counsel for accused/applicant.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Sunil @ Kesto
FIR No: 491/2015
under Section 307/120-B/34 IPC
PS: Subzi Mandi

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Deepak Ghai-Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel submits that application in hand has been filed on behalf of accused/applicant named above i.e. Sunil @ Kesto for grant of interim bail for a period of 02 months. It is further submitted that accused/applicant is in J/c since 30.09.2015. It is further submitted that father of accused is suffering from various old age related ailments. Daughter of accused/applicant aged about 15 months is also having some problem in her heart. It is further submitted that apart from old and infirm mother of accused/applicant, there is nobody else in his family to take care of his father as well as minor daughter.

Inspite of repeated calls/pass overs, IO has not appeared. Perusal of record shows that vide application/request letter dated 09.06.2020, IO had requested for sometime for verification of aforesaid facts. However, today neither IO has appeared nor report has been received from him.

The trial of this case is pending in this court. Judicial file has been perused.

dl
16/6/2020

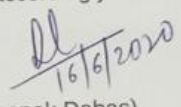
JO →
→ 16/

:2:

As per record, accused/applicant is in J/c since 30.09.2015
i.e. for the last about 05 years.

Keeping in view of the totality of facts and circumstances
and more particularly the Pandemic of COVID-19, accused/applicant
i.e. Sunil @ Kesto is admitted to interim bail for a period of 45 days on
his furnishing personal bond in the sum of Rs. 20,000/- with one surety
in the like amount to the satisfaction of this court. Accused/applicant
shall surrender before concerned Jail Supdt on expiry of period of
interim bail.

Application stands disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

50 → 16/

State Vs Javed
FIR No: 160/2018
under Section 392/394/397/34 IPC
PS: Kamla Market

16.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Piyush Pahuja, Ld. Amicus Curaie for accused
/applicant i.e. Javed.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant i.e. Javed for grant of regular bail. Accused/applicant is in JC since 15.06.2018. Co-accused namely Rakesh Kumar is already on Court Bail since 2019. All public witnesses have already been examined. Conclusion of trial is likely to take time. Accused/applicant was not involved in any other case and he is not a previous convict.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record as well as judicial file carefully.

As per record, accused/applicant was arrested on 15.06.2018 and he is in JC since then. Co-accused namely Rakesh Kumar is already on court bail. Statement of public witnesses i.e. Rakesh Sahu (PW-1), Subedar Yadav (PW-2), Suman (PW-4) has

Contd.....

dl
16/6/2020

-2-

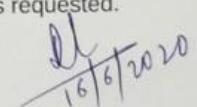
State Vs Javed
FIR No: 160/2018
under Section 392/394/397/34 IPC
PS: Kamla Market

already been recorded in Court. Only formal witnesses/Police witnesses are yet to be examined.

Keeping in view the aforesaid facts and circumstances, *the application in hand is hereby allowed and disposed of accordingly and accused/applicant is admitted to Court bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of this Court.*

Application stands disposed of accordingly.

Copy of order be given dasti as requested.


(Deepak Dabas)

ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Shahnawaj
FIR No: 35/2016
under Section 302/120-B/34 IPC
PS: Civil Lines

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.
Sh. Ashutosh Bhardwaj-Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of one month. Ld. Counsel submits that mother of accused/applicant is aged about 80 years and is suffering from various old age related ailments. Brother of accused/applicant as well as sister of accused/applicant are differently abled. Accused/applicant is in judicial custody since the last more than 04 years. Accused/applicant was neither involved in any other case nor he is a previous convict.

On the other hand, Ld. Addl. PP for State argued that as per report filed by concerned Jail Supdt, conduct of accused/applicant in jail is not good. One punishment was imposed upon accused/applicant on 03.05.2019 as he was found possessing prohibited article i.e. one kancha @ gola of tobacco. Bail application filed on behalf of accused/applicant was dismissed by Hon'ble High Court of Delhi vide order dated 29.07.2019.

DL
16/6/2020

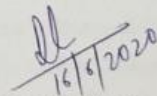
:2:

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that no document has been filed along with present application regarding age of mother of accused/applicant as well as the ailments from which brother as well as sister of accused/applicant are suffering. Vide order dated 09.06.2020, Ld. ASJ-04 (Central) has observed that the present case is not covered under the guidelines of Hon'ble High Court of Delhi as conduct of accused is not good. Regular bail application filed on behalf of accused/applicant was dismissed by Hon'ble High Court of Delhi vide order dated 29.07.2019 (as stated by IO in his report).

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.


16/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Birender @ Virender Kumar Yadav
FIR No: 154/2020
under Section 304/34 IPC
PS: Burari

16.06.2020

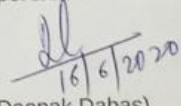
Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

As per report/reply received from IO, the papers/
documents pertaining to treatment of wife of accused/applicant could
not be verified as the concerned Doctor was not available. IO seeks
some more time to verify the same.

Time is granted.

Now to come up on 20.06.2020 for disposal of present bail
application. IO shall appear in person on NDOH alongwith report
regarding verification of medical papers/documents of wife of
accused/ applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Shiv Kumari
FIR No: 376/2016
under Section 302/201/120-B/34 IPC
PS: Timarpur

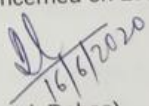
16.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
None for accused/applicant.

Heard. Perused.

Ahmad of this Court submits that present case is pending
in the Court of Sh. Anuj Aggarwal, Ld. ASJ, Central, Tis Hazari Courts,
Delhi.

In view of the aforesaid facts and circumstances, the
present application be put up before court concerned on **17.06.2020 at**
11.00 AM.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Dharmender
FIR No: 272/2015
under Section 302/34 IPC
PS: Nabi Karim

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State
None for accused/applicant.

Surety is also absent.

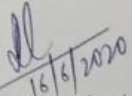
Heard. Perused.

As per bail bond verification report received from IO, surety
is not residing at the given address.

It is already 3 PM.

Inspite of repeated calls/pass overs, none has appeared for
accused/applicant or on behalf of surety.

In view of aforesaid facts and circumstances, the bail
bonds are hereby rejected.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020

State Vs Vinay
FIR No: 213/2017
under Section 392/394/398/34 IPC r/w Section 25/27 Arms Act
PS: Karol Bagh

16.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Vineet Jain, Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, IO has not appeared and even no report has been received in terms of order dated 12.06.2020.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that accused/applicant is in JC since 10.08.2017 i.e. for the last about three years. Examination-in-chief of complainant/victim has been partly recorded in Court. Complainant/victim failed to identify accused/applicant in Court. Two co-accused persons namely Arun and Suraj are already on court bail. No previous conviction/involvement has been alleged/proved against accused/applicant. Conclusion of trial is likely to take time. Pandemic of COVID-19 is spreading very fast and there is nobody else in the family of accused/applicant to look after his parents.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application on the ground that accused/applicant

Contd.....

DL
16/6/2020

State Vs Vinay
FIR No: 213/2017
PS: Karol Bagh

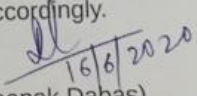
is main offender and he had fired bullet upon the complainant/victim. Statement of complainant/victim is yet to be completed and the chances of tempering with the evidence/witnesses cannot be ruled out.

I have duly considered the rival submissions. I have perused the judicial file carefully.

Perusal of record shows that accused/applicant was arrested on 10.08.2017 and he is in JC since then i.e. for the last about three years. Two co-accused persons are already on Court bail. Conclusion of trial is likely to take time. Examination-in-chief of complainant/victim was partly recorded in Court on 11.01.2019, 30.08.2019, 29.01.2020 and 26.02.2020. In his statement dated 26.02.2020, complainant/victim(PW-3) after seeing the photographs stated that the persons who had robbed him are not present in Court.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is hereby admitted to Court Bail on his furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the said satisfaction of this court.***

Application stand disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/16.06.2020